

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-507
IB-403/ND/2022
IA/1680/2024

IN THE MATTER OF:

Asset Reconstruction Compay (India) Ltd.

.....Applicant

Vs.

Ajay Gupta

.....Respondent

SECTION

U/s 95(1) IBC

Order delivered on 25.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :
For the RP : Mr. Abhishek Anand, Mr. Karan Kohli, Advs.
For the Personal Guarantor : Ms. Garima Sharma, Mr. Avinash Pandey, Advs.

ORDER

IA/1680/2024:-

This is a report filed by the Resolution Professional under Section 99 of IBC, 2016. Heard the submission made by Ld. Counsel on behalf of the Resolution Professional. Issue notice to the Personal Guarantor as well as Financial Creditor for filing their response and appearance to this report. Notice be issued by all means and proof of service be filed. List this application on **17.05.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)